

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A No. 060/00177/2014 Date of decision -10.09.2014

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

1. Jagdish Singh son of Sh. Narayan Singh
2. Jagan Nath Yadav son of Sh. Madho Yadav

Both presently working as Chowkidaar, Office of Superintending Hospital Engineer (Construction), PGIMER, Chandigarh.

...APPLICANTS

BY ADVOCATE: Sh. H.S. Saini

VERSUS

1. Union of India, Ministry of Health and Family Welfare, New Delhi through its Secretary.
2. Post Graduate Institute of Medical Education and Research, Sector 12, Chandigarh through its Director.
3. Superintending Hospital Engineer (Construction), PGIMER, Chandigarh.

...RESPONDENTS

BY ADVOCATE: Sh. P.K. Khindria

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Heard.
2. It is very fairly submitted by the learned counsel for the applicants that the respondents have themselves

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recommended case of the applicants to the Government of India i.e. respondent no. 1 for a favourable consideration for regularization of their services and matter is pending with them.

3. Sh. P.K. Khindria, learned counsel for respondent no. 2 & 3 also endorsed the same and submitted that decision will be taken by the authorities soon.
4. In view of the above, once the respondents have themselves recommended the case of the applicant to the higher authority and the same is seized of the matter, then the present O.A is disposed of at this stage as requested, with a direction to decide the case of the applicant expeditiously.
5. Needless to say, we have not expressed any view on the merits of the case.
6. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(RAJWANT SANDHU)
MEMBER (A)**

Dated: 10.09.2014

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